

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA**

UNSTARRED QUESTION NO: 4357

To be answered on Monday, 27th March 2023/ Chaitra 6, 1945 (Saka)

“Duty Drawback Scheme and Refunds of IGST”

4357. Shri Bhartruhari Mahtab

Will the Minister of Finance be pleased to State :-

- a) whether exporters are availing Duty Drawback Scheme along with refunds of Integrated Goods and Services Tax;
- b) if so, the details thereof;
- c) whether the Government has stalled the refunds of about 600 exporters since September, 2022 and if so, the details thereof; and
- d) the steps taken by the Government in this regard?

ANSWER

Minister of State, Finance (Shri Pankaj Chaudhary)

(a) & (b) As per section 16(3) of the IGST Act, 2017, a registered person making a zero-rated supply is eligible to claim refund of Integrated Goods and Service Tax (IGST) paid on such supplies in accordance with the provisions of section 54 of the CGST Act, 2017. Further the exporter is also eligible for drawback under section 74 or 75 of the Customs Act, 1962.

(c) & (d) Based on the data analytics and risk parameters, IGST refunds of some of the exporters were taken up for detailed verification. To expedite processing of such IGST refunds, rule 96 of the CGST Rules, 2017 has been amended vide Notification No 14/2022-CT dated 05.07.2022, to provide for transmission of such refunds from Customs system to the jurisdictional GST authority. The functionality has also been made available on GST portal for time bound disposal of such refunds.
